

steps to ensure that all schools adhere to these guidelines. Section 31 & 32 of the RTE Act provides for monitoring of the rights of the child by the National Commission for Protection of Child Rights (NCPCR). State Governments have set up State Commission for Protection of Child Rights/Right to Education Protection Authority (REPA) for the purpose.

Setting up of institutes of architectural design

2131. SHRI B.S. GNANADESIKAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has planned to set up institutes of architectural design across the country; and

(b) if so, the details thereof and the follow up action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): (a) and (b) No Sir. There is no proposal, at present, to set up institutes of architectural design across the country.

Cancellation of deemed university status

2132. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has taken a decision to cancel the deemed university status given to some private institutions as their intake of students was far less than the guidelines provided by Government;

(b) if so, the details thereof;

(c) the number of deemed universities being affected and got cancelled along with their status; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): (a) to (d) No, Sir. Pursuant to the general perception about dilution of academic standards in certain institutions deemed to be universities, Government constituted a Committee of eminent academic experts to review the functioning of institutions deemed to be universities